

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 79 OF 2017**

**Dated: 11<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Haryana Vidyut Prasaran Nigam Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Shubham Arya for R.2

**ORDER**

Admit. Issue notice. Mr. Shubham Arya takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 19.07.2017. Dasti, in addition, is permitted.

List the matter on **19.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 11.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 26.05.2017 after serving copy on the other side.

**(I. J. Kapoor)**  
**Technical Member**  
*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**